

THE AIR CORPORATIONS (AMENDMENT) ACT, 1962

No. 17 OF 1962

[30th March, 1962]

An Act further to amend the Air Corporations Act, 1953.

BE it enacted by Parliament in the Thirteenth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Air Corporations (Amendment) Act, 1962.

Amendment of section 18. 2. In clause (d) of the proviso to sub-section (1) of section 18 of the Air Corporations Act, 1953 (hereinafter referred to as the principal Act); the word “; or” shall be inserted at the end and after the clause as so amended, the following clause shall be inserted, namely:—

“(e) to operate, with the previous permission of the Central Government for such period and subject to such terms and conditions as that Government may determine, any scheduled air transport service as aforesaid which is not provided by either of the Corporations or their associates.”.

Amendment of section 30. 3. Section 30 of the principal Act shall be re-numbered as sub-section (1) thereof and,—

(a) in the sub-section as so re-numbered, for the words “As soon as may be after the commencement of this Act, the Central Government may cause to be constituted”, the words “The Central Government may, from time to time, by notification in the Official Gazette, constitute” shall be substituted;

(b) after the sub-section as so re-numbered, the following sub-section shall be inserted, namely:—

“(2) If at any time the Central Government, is of opinion that the continued existence of an Air Transport Council is not necessary, it may, by notification in the Official Gazette, declare that the Air Transport Council shall be dissolved with effect from such date as may be specified in the notification, and thereupon the Air Transport Council shall be deemed to be dissolved, accordingly.”.

4. In sub-section (1) of section 36 of the principal Act, for the words "three months", the words "two months" shall be substituted.

Amendment  
of section  
36.

5. For sub-section (3) of section 44 of the principal Act, the following sub-section shall be substituted, namely:—

Amendment  
of section  
44.

"(3) Every rule made under this section shall be laid as soon as may be after it is made before each House of Parliament while it is in session for a total period of thirty days which may be comprised in one session or in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

6. In sub-section (2) of section 45 of the principal Act, for clause (e), the following clause shall be substituted, namely:—

Amendment  
of section  
45.

"(e) the grant of refund in respect of any unused tickets and the issue of passes free of cost or at concessional rates;"

7. (1) With effect from such date<sup>1</sup> as the Central Government may, by notification in the Official Gazette, specify, the Corporation established under section 3 of the principal Act known as "Air India International" shall be renamed as "Air India".

Change of  
name of "Air  
India Inter-  
national".

(2) The change of name of "Air India International" by sub-section (1) shall not affect any rights and obligations of that Corporation or render defective any legal proceedings by or against it, and any legal proceedings which might have been continued or commenced by or against that Corporation by its former name may be continued or commenced by or against it, by its new name.

8. As from the commencement of this Act, the Air Transport Council constituted under section 30 of the principal Act and its existence at such commencement shall stand dissolved.

Dissolution  
of Air  
Transport  
Council.

<sup>1</sup> 8th June, 1962, vide S.O. 1676, dated 23-5-1962, Gazette of India, Part II, Sec 3 (ii), p. 2919.